

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-206/2013/1600/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Suchandra Bhattacharjee,  
Principal Judge, Family Court,  
Dhubri.

Dated Guwahati, the <sup>1<sup>st</sup></sup> ~~February~~ <sup>March</sup>, 2024.

Sub:- **Casual leave and Restricted holiday.**

Ref:- Your letter No. FC.XII-3/2023/42/E dated 26.02.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 16.03.2024 and 19.03.2024**, permission to avail **restricted holiday on 18.03.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 16.03.2024 till the evening of 19.03.2024**. The Counsellor, Family Court, Dhubri, in his absence, the Chief Judicial Magistrate, Dhubri, and in his absence, the in-charge CJM, Dhubri will remain in charge of your Court and Office in your absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-206/2013/1601-1602/A, dated** , 01-03-2024  
Copy forwarded to:

1. The Chief Judicial Magistrate, Dhubri.
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
